### CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

# **Petition No. 111/MP/2024**

: Petition under Section 79 of the Electricity Act, 2003 challenging Subject

the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations,

2022

Petitioner : ReNew Solar Power Pvt. Ltd. & Anr.

Respondent : Central Transmission Utility of India Ltd & Anr.

## Petition No. 112/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging

the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to

the Inter-State Transmission System) Regulations, 2022

Petitioner : ReNew Surya Ojas Pvt. Ltd.

: Central Transmission Utility of India Ltd & Anr. Respondent

#### Petition No. 15/RP/2024

Subject : Petition under Section 94 of the Electricity Act, 2003 read with

> Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review and modification of Order dated 18.3.2024 passed by this Commission in Petition No.

111/MP/2024.

Petitioner : ReNew Solar Power Private Limited and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

## Petition No. 16/RP/2024

Subject : Petition under Section 94 of the Electricity Act, 2003 read with

Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review and modification of Order dated 18.3.2024 passed by this Commission in Petition No.

112/MP/2024.

Petitioner : ReNew Surya Ojas Private Limited.

: Central Transmission Utility of India Limited (CTUIL) and Ors. Respondent

Date of Hearing **: 17.4.2025** 

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, ReNew

Shri Girik Bhall, Advocate, ReNew

Ms. Suparna Srivastava, Advocate, CTUIL

Ms. Arshiya, Advocate, CTUIL

Ms. Nitai Aggarwal, Advocate, CTUIL

Shri Lashit Sharma, CTUIL Ms. Priyansi Jadiya, CTUIL Ms. Muskan Agarwal, CTUIL

#### **Record of Proceedings**

Due to a paucity of time, the matters could not be taken up for the hearing, and accordingly, the matters were adjourned.

- The learned counsel for the Petitioner requested to continue the interim protection granted till the next date of the hearing. The request was allowed by the Commission.
- 3. The Petitions will be listed for hearing on **5.6.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)